

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:4597  
ANSWERED ON:03.05.2012  
NON-JUDICIAL POSTS  
Punia Shri P.L.

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) the sanctioned strength of various non-judicial posts in the High Courts and the Supreme Court;
- (b) the reservation policy pertaining to the appointment of SC/ST in non-judicial posts;
- (c) the vacancy in non-judicial posts for SCs/STs in various High Courts and the Supreme Court; and
- (d) the steps proposed to be taken up to fill up those vacancies?

**Answer**

MINISTER OF LAW & JUSTICE (SHRI SALMAN KHURSHID)

(a) to (d) : In accordance with the provisions of Article 146 (1) and (2) of the Constitution, appointment and conditions of service of the officers and servants of the Supreme Court is the concern of the Chief Justice of India. Similarly, Article 229 of the Constitution provides that the appointments of officers and servants of a High Court shall be made by the Chief Justice of the Court or such other Judge or officer of the Court as he may direct. As the matter regarding appointment of SC/ST in non-judicial posts, vacancy position, filling up of those posts etc. come under the purview of the Supreme Court and the respective High Court, this information is not available with the Government.